

offices have to perform postal delivery duties on holidays also, like regular postmen, the Extra Departmental Delivery Agents do not get any over* time allowance while the postmen are entitled to get Rs. 9/- as Overtime Allowance; and

(b) if so, what steps Government propose to take to remove this discrimination?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI YOGENDRA MAKWANA): (a) The Extra Departmental Delivery Agents working in Department delivery Sub-Post Offices where no post of Postmen is sanctioned have to perform one delivery of paid articles only. The EDDAs in such cases are not entitled to overtime allowance. The Department have already issued instructions that EDDAs should not be brought on duty in Departmental Sub-offices on Postal holidays as far as possible.

(b) The matter is under consideration,

Re-instatement of retrenched workers of Bishrampur colliery

654. SHRIMATI KANAK MUKERJEE: Will the Minister of ENERGY be pleased to state the details of the steps taken by Government to reinstate the sixty-eight retrenched workers of Bishrampur Colliery in Madhya Pradesh and to withdraw all cases against them and settle workers demands through discussions?

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA): 68 workers of Churha Colliery (not Bishrampur Colliery) were engaged in the past as casuals for jobs of purely temporary nature as and when required. The services of these workers thus automatically came to an end on the completion of the specified jobs. The question of their reinstatement, therefore, does not arise

Voting age

655. SHRI ARABINDA GHOSH: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state;

(a) whether Government propose to amend the Constitution for giving right to every citizen to exercise his franchise on attaining the age of 101 years; and

(b) if not, what are the reasons therefor?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL):

(a) and (b) The question of lowering the voting age, from the present 21 years to 18 years, forms part of the comprehensive proposals on Electoral Reforms which are under consideration of the Cabinet Committee on Electoral Reforms. The question of amending the Constitution for lowering the voting age will arise only if the final decision is taken to accept the proposal, after necessary consultations.

सागर निर्वाचन क्षेत्र में उप-चुनाव

656. श्री प्यारेलाल खण्डेलवाल : क्या विधि, न्याय और कम्पनी कार्य मंत्री यह बातों को ज्ञात करेंगे कि :

(क) क्या मध्य प्रदेश में हाल में हुए सागर लोक सभा उप-चुनाव में उप-महानिरीक्षक (पुलिस) सागर क्षेत्र द्वारा राजनीतिक प्रचार किए जाने पर उपमहानिरीक्षक के विरुद्ध चुनाव आयोग को कोई शिकायत की गई थी ;

(ख) यदि हाँ, तो उसका ब्योरा क्या है ; और

(ग) इस सम्बन्ध में क्या कार्रवाई की गई है ?

विधि, न्याय और कम्पनी कार्य मंत्री (श्री जगन्नाथ कौशल) : (क) जी हाँ ।